

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). Government servants are allowed special casual leave not exceeding 30 days in a calendar year for participation in sporting events of national or international importance, including mountaineering expeditions, approved by the Indian Mountaineering Foundation. If the trekking parties arranged by the Delhi Mountaineering Association and other Associations have the approval of IMF, government servants participating therein would be eligible for grant of special casual leave.

Transport arrangement between Andaman and Nicobar Islands

7393 **SHRI L. I. KAPOOR:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state—

(a) whether it is a fact that there is no systematic transport arrangement between Andaman and Nicobar Islands;

(b) whether Government have made any survey of their requirements; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir. Regular transport arrangements exist between Andaman and Nicobar Islands.

(b) Government have not made any such survey.

(c) Does not arise.

Accommodation for the Service Personnel

7394. **SHRI BAIRAGI JENA:** Will the Minister of DEFENCE be pleased to state:

(a) whether the Defence personnel are accepting the smaller house in a station for the reason of their less opportunity to be with the family and acute shortage of accommodation;

(b) whether Government cannot provide authorised accommodation as per specification to the rank;

(c) if so, why the full rent is being charged; and

(d) what action Government is taking to provide accommodation facilities to the service personnel?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (d). Entitlement and allotment of accommodation are regulated by rank. Officers not provided with Government owned or hired accommodation can hire accommodation themselves and claim rent reimbursement. Similarly, JCOs/ORs who make their own arrangements are given compensation in lieu of quarters (CILQ). Where any Government owned/hired accommodation of a lower type is vacant and available for allotment, personnel entitled to higher types have option to accept the same.

2 In so far as recovery of rent is concerned, the rule provides for recovery in all cases from officers at 5 per cent of pay or assessed rent of the particular type of residence allotted whichever is less. To this extent the rental liability is related to the type of accommodation actually occupied and an allowance made in respect of accommodation below entitlement through its standard rent. The question of excess recovery in such cases does not arise. JCOs and ORs are provided with rent free accommodation.

3. In view of the constraints on financial resources, the deficiencies in married accommodation both in respect of officers and others, could not be made up in the past and at present deficiency is nearly 50 per cent. A scheme for stepping up the construc-

tion of family accommodation so as to eliminate the deficiencies within a period of 13 years commencing from 1978-79 has been approved

Clearance of Silt from Hooghly River

7395 SHRI DHIRENDRANATH BASU Will the Minister of SHIPPING AND TRANSPORT be pleased to state

(a) whether it is a fact that silt clearing in Hooghly River upto Haldia has been held up due to shortage of cranes

(b) if so arrangements Government propose to make in this regard and

(c) whether it is a fact that the project of development of the port has been held up for the time being if so the reasons therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) (a) to (c) The silt clearing in the upper reaches of Hooghly river up to Haldia has not been held up due to shortage of grab dredgers (presuming that the reference is to grab dredgers and not cranes) The grab dredgers are mostly used at the lock entrance and inside the dock system

The silt clearance in the same reaches of the river is satisfactory except for Balaribar where intensive dredging is being carried out

There is no hold up in the project of development of Haldia Dock System

Collapse of Nuclear Shop Building at BHEL, Tiruchirapalli

7396 SHRI M KALYANASUNDARAM Will the Minister of INDUSTRY be pleased to state

(a) whether the Nuclear shop building at the BHEL Tiruchirapalli, collapsed on 19th March,

(b) what are the details of loss, and

(c) what are the causes of the accident?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI) (a) The roof of the Nuclear Production Shop of Bharat Heavy Electricals Ltd Tiruchirapalli, collapsed on the 19th March, 1978 and not the entire building

(b) There were no casualties. A precision drilling machine which was under installation in the Shop suffered some damage. In its preliminary report the Committee, appointed to enquire into the accident have assessed a loss of about Rs 12 lakhs on account of damage to roof structure alone. The total loss will be known when the final report of the Committee which is expected by the end of April 1978 is received

(c) A Committee has been appointed to enquire into the causes of the accident

The Committee on a perusal of designs and site inspection have as a preliminary finding noticed certain inadequacies in the design and also found deviations between the drawings and the actual construction

Report of the Study group on Industrial Regulations and Procedures

7397 SHRI KAILASH PRAKASH Will the Minister of INDUSTRY be pleased to state

(a) whether the report of study group on Industrial regulations and